

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDRA BAD BENCH

AT HYDERABAD

D.A. NO.133/92

Between:

Date of Decision: 23.2.95.

1. M.N.Patrydu
2. M.Appa Rao
3. A.Krishna Murthy
4. P.S.R.Murthy
5. V.Bhaskar Rao
6. N.Appa Rao
7. K.Yella Rao
8. P.A.Swamy

...Applicants.

And

1. The Chief Mechanical Engineer,  
South Eastern Railway,  
Garden Reach, Calcutta - 700 043,
2. The Chief Personnel Officer,  
South Eastern Railway,  
Calcutta - 700 043.
3. The Divisional Railway Manager,  
South Eastern Railway,  
Visakhapatnam.
4. R.N.Sarcar,  
Senior Maintenance Foreman (Spl)  
O/O Sr. D.M.E.'s Office,  
South Eastern Railway,  
Dondaparthi, Waltair.
5. A.B.Badge,  
Senior Maintenance Foreman(Fitting)  
O/O Sr.D.M.E's Office,  
South Eastern Railway,  
Dondaparthi, Waltair.
6. B.Satyanarayana,  
S.M.E(F), O/O Steam Loco Shed,  
South Eastern Railway,  
Waltair,
7. K.Appa Rao, S.M.F(F),  
O/O Steam Loco Shed,  
South Eastern Railway,  
Waltair.

...Respondents.

Counsel for the Applicants : Mr.P.Krishna Reddy

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)  
THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

O.A.No.133/92

Dt. of decision: 23.2.1995.

JUDGEMENT

X As per the Hon'ble Sri A.V. Haridasan, Member(J) X

This application has been filed by eight running staff aggrieved by the order dt. 30.1.1992 by which some Loco Supervisors were reverted and transferred. The application was admitted and on the basis of an interim stay, the applicants continued in position where they had been officiating ~~rendering~~ <sup>Prior</sup> to the impugned order. When the application came up for final hearing today, Sri N.R. Devaraj, learned counsel for the respondents, under instructions from the official representative of the Department, stated that on examination of the issue involved the Department has decided not to give effect to the impugned order and that an order dt. 2.7.92 has already been issued by the competent authority which would have ~~Canally~~ the effect of ~~rendering~~ <sup>having already</sup> the impugned order. A copy of the Office Order No.WPV/103/12/149, dt. 2.7.1992 of D.R.M. (P), Waltair has been made available for our perusal. Sri Devaraj says that as the respondents ~~fairly~~ recalled the impugned order in as much as decided not to give effect to it, The application has now become infructuous.

They have

2. In view of the above submission by the counsel taking note of the fact that the respondents themselves have recalled the impugned order, we dispose of the

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Original Application as having become infructuous. There is no order as to costs.

*ABG*

( A.B. Gouthi )  
Member (A)

*AVH*

( A.V. Haridasan )  
Member (J)

Dated 23rd Feb. 1995  
Open Court dictation

kmv

*Amrit* To 385  
DEPUTY REGISTRAR (J)

To

1. The Chief Mechanical Engineer,  
South Eastern Railway,  
Garden Reach, Calcutta - 700 043.
2. The Chief Personnel Officer,  
South Eastern Railway,  
Calcutta - 700 043.
3. The Divisional Railway Manager,  
South Eastern Railway,  
Visakhapatnam.
4. One copy to Mr.P.Krishna Reddy, Advocate,  
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 23.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

D.A.NR: 133/92

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

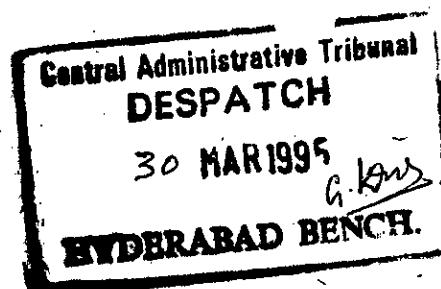
Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLR

(7)  
No copy



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